

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 279 of 2026 &
I.A. No. 1014 of 2026

IN THE MATTER OF:

SRS Sector 5 Resident Welfare Association

...Appellants

Versus

**Amarpal,
Resolution Professional of SRS Real
Infrastructure Ltd.**

...Respondents

Present:

For Appellant : Mr. Saurabh D. Karan Singh, Advocate.

**For Respondents : Mr. Anuj Chauhan, Advocate for RP a/w Mr.
Hritik.**

O R D E R
(Hybrid Mode)

16.03.2026: I.A. No. 1014 of 2026

This is an application filed by the appellant praying for condonation of delay in filing the appeal. Order impugned was passed on 01.12.2025 and this appeal has been e-filed on 24.01.2026. Ld. Counsel for the appellant submits that order came to be uploaded only on 10.12.2025 and from 10.12.2025 the delay is of only 14 days after expiry of limitation. The order has been delivered on 01.12.2025 limitation for filing appeal shall commenced. It is not the case of the appellant that appellant applied for any certified copies of the order. The appeal has not been filed along with any certified copy of the order.

We thus are of the view that limitation for filing the appeal shall commence from 02.12.2025 and the appeal was filed beyond condonable

period. Our jurisdiction to condone the delay is limited to 15 days as per Section 61 Sub-Section 2 proviso. The application being beyond condonable period cannot be entertained. Application for condonation of delay is rejected consequently Memo of appeal is also rejected.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

harleen/MD